

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:768  
ANSWERED ON:04.08.2011  
LAND ACQUISITION ACT  
Singh Alias Pappu Singh Shri Uday

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Bills on LandAcquisition and Rehabilitation & Resettlement have been finalised;
- (b) if so, the details thereof;
- (c) whether suggestions have been received from various quarters to return land to the farmers if a proposed project fails to come up within five years of acquisition;
- (d) if so, the reaction of the Government thereon;
- (e) whether the farmers are given compensation against land as per the norms; and
- (f) if not, the reasons therefor and corrective measures being taken in this regard?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

- (a) & (b): No, Sir.This Department is finalizing an integrated Land Acquisition and Rehabilitation & Resettlement Bill, 2011 to address various issues related to land acquisition and rehabilitation & resettlement. A draft Bill has been hosted on the website of the Department for public consultations.
- (c): Yes, Sir
- (d): The Government is finalizing the land Acquisition and Rehabilitation & Resettlement Bill. Suggestions from various quarters, received on the Bill will be considered by the Government.
- (e): At present the compensations is given to the farmers against the land being acquired as per the norms/provisions contained in the Land Acquisition Act, 1894.
- (f): In view of reply to (e) above, question does not arise.